

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 1706/2011

(Arising out of Order-in-Original No. Belapur/36/TalR-VI/Commr/SLM/11-12 dated 11.08.2011 passed by Commissioner of Central Excise, Belapur)

VVF Ltd.

Plot No. V-41, MIDC, Talaja,
Raigad 410 208.

.....Appellant

VERSUS

**Commissioner of Central
Excise & Customs, Belapur**

1st Floor CGO Complex, CBD,
Belapur,
Navi Mumbai – 400 0614

.....Respondent

Appearance:

Ms. Sparsh Prasad, Advocate for the Appellant

Ms. Manisha R. Goel, Commissioner, for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85238/2020

Date of Hearing: 12.02.2020

Date of Decision: 12.02.2020

Per: Bench

When the matter was called for hearing, the Ld. Counsel mention today that it had availed the benefit of Sabka Vishwas

(Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in the said matter. Since the issue has already been settled under the Legacy Dispute Resolution Scheme, the appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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